

**CC No. CBI/317/2019**  
**RC No. 220 2015 (E) 0002**  
**Branch: CBI, EOU-IV, EO-II, New Delhi**  
**CBI Vs. S.M. Jaamdar (M/s Karnataka EMTA Coal Mines Ltd. & Ors).**  
**U/s 120-B r/w Section 409/420 IPC &**  
**Section 13 (1) (d) and Section 13 (2) P.C. Act, 1988**

**15.09.2020**

*Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present: Ld. Special P.P. Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma for CBI along with IO Dy. SP. K.L. Moses.**

**Advocate Sh. Akshay Nagarajan on behalf of Ld. Special PP Sh.**

**R.S. Cheema for CBI.**

**Ld. Counsels Sh. Ajay J. Nandalike and Sh. Ajith Kumar for A-1 S.M. Jaamdar, A-2 R. Balasubramanian, A-3 Muralidhar Rao, A-4 D.C. Sreedhar and A-5 H.N. Narayana Prasad.**

A-6 Ujjal Kumar Upadhaya and A-7 Bikash Mukherjee are present.

**Ld. Counsels Sh. Vijay Aggarwal and Sh. Nagesh Kumar for A-6 Ujjal Kumar Upadhaya, A-7 Bikash Mukherjee [Also AR of A-12 M/s Karnataka EMTA Coalmines Ltd. (KECML) and A-13 M/s EMTA Coal Ltd. (Formerly known as EMTA)], and A-8 Bishwanath Dutta @ B.N. Dutta.**

A-9 Purajit Roy is present.

**Ld. Counsel Sh. Vikas Arora for A-9 Purajit Roy.**

**Ld. Counsel Sh. Rahul Kumar for A-10 Ashok Kumar Tooley.**

**Ld. Counsel Sh. Kumar Vaibhav for A-11 Padmesh Gupta @ Padmesh D. Gupta.**

**Ld. Counsel Sh. Faraz Maqbool for A-14 M/s Gupta Coalfields and Washeries Ltd. (Currently known as M/s Gupta Global Resources Pvt. Ltd.)**

Ld. Counsels for the accused persons submit that they have not yet received E-copy of unrelayed documents.

IO Dy. SP. K.L. Moses, however, states that there are thousands of pages, which form part of unrelayed documents. He further submitted that same have already been filed in the Court for inspection by Ld. Defence Counsels.

However, Ld. Defence Counsels submit that due to present day circumstances, they are not in a position to physically inspect the said unrelayed documents.

Heard. Considered.

After hearing all concerned, it has been decided that IO Dy. SP. K.L. Moses shall prepare a list of said unrelieved documents along with details of seizure memos vide which the said documents were collected/seized by him during the course of investigation, and if possible, the E-copy of all such seizure memos shall also be prepared and be supplied to Ld. Counsels for the accused persons and also to prosecution within next 10 days, for their perusal. E-copy of the said list and seizure memos shall also be filed in the court.

**As prayed matter be now put up on 20.10.2020 for scrutiny of documents.**

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

**(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI), Court No. 608  
Rouse Avenue Court  
NEW DELHI  
15.09.2020.**